

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI.**

**PRINCIPAL BENCH - COURT NO. II**

**Service Tax Appeal No. 53549 of 2018-SM**

(Arising out of order-in-appeal No. 834(CRM) ST/ JDR/2018 dated 08.08.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jodhpur).

**M/s Precision Balancer & Vibration  
Consultants**

IVth Floor, Sunderam Apartment  
30, Sukhadia Circle, Udaipur.

**Appellant**

VERSUS

**Commissioner, Central Goods and  
Service Tax,**

142-B, Sector-11, Hiran Magri  
Udaipur, Rajasthan.

**Respondent**

**APPEARANCE:**

None for the appellant

Shri P. Juneja, Authorised Representative for the respondent

**CORAM:**

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER NO. 51602/2021**

**DATE OF HEARING/DECISION: 24.06.2021**

**ANIL CHOUDHARY:**

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated Nil. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)  
Member (Judicial)